Written Answers to		[3 September, 2012] Unstarred Questions 1	161
1	2	3	
3	Chhattisgarh	All FTCs discontinued	
4	Delhi	Will continue 20 FTCs till 31/3/2013	
5	Haryana	All FTCs discontinued	
6	Himachal Pradesh	9 FTCs to continue till 31/3/2013	
7	Karnataka	93 FTCs to continue upto 31/3/2013	
8	Kerala	38 FTCs to continue	
9	Maharashtra	100 FTCs to continue	
10	Manipur	Will regularise 2 FTCs w.e.f. 1/3/2012	
11	Mizoram	Scheme of FTCs continued beyond 31/3/2011	
12	Nagaland	Under consideration of the State Cabinet	et
13	Tamil Nadu	49 FTCs to continue	
14	Tripura	2 FTCs converted as regular courts	
15	West Bengal	151 FTCs to continue upto 31/3/2013	

Improvement of functioning of EVMs

2389. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal under consideration of the Ministry for introducing more mechanisation in the counting of votes to match the pace of mechanisation currently available in the process of voting through the use of Electronic Voting Machines (EVMs);

(b) whether the Election Commission of India has submitted any proposal to introduce totalisers in the counting of votes; and

(c) if so, the steps being considered for improving the level of secrecy in voting?

Unstarred Questions

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) There is no such proposal under consideration of the Government for more mechanisation in the counting of votes to match the pace of mechanisation available in the process of voting through EVMs. However, the Election Commission has submitted a proposal for introduction of a machine called Totaliser in counting of votes. The Government has not taken a considered view on introduction of Totaliser in the counting of votes as proposed by the Election Commission. Secrecy of votes being the essence of Indian democracy will certainly be ascertained before introduction of any technological advancement in the voting or counting.

(c) The Election Commission has intimated that use of Totaliser will further add to the level of secrecy in voting. The Election Commission has further intimated that by use of Totaliser, the purpose of mixing of votes at the time of counting will be substantially achieved, which will prevent the disclosure of the pattern of voting at a particular Polling Station.

Setting up of Gram Nyayalayas

2390. SHRI C.M. RAMESH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether all the State Governments have notified Gram Nyayalayas pursuant to the enactment of Gram Nyayalayas Act, 2008;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The Gram Nyayalayas Act, 2008 provides for establishment of Gram Nyayalayas to improve access to justice for common man. The Act has come into force with effect from 2nd October, 2009. In terms of Section 3(1) of the Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. As per information available, 166 Gram Nyayalayas have been notified by six State Governments of which 151 Gram Nyayalayas have started functioning. State-wise progress is as under: